

INTERIM BAIL APPLICATION

State Vs. Sunil
(Application of Sonu)
FIR No. : 415/2015
PS: Kotwali
U/S: 395, 397, 365, 412, 120B IPC

05.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. U.S. Gautam, learned Counsel from for Accused
through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Vide this order, the application for interim bail dated 18.08.2020, filed by accused Sonu is disposed of.
3. Reply already filed by IO.
4. Arguments heard.
5. In nutshell, it is argued on behalf of applicant that he is in judicial custody for about 5 years. That he does not have any previous criminal record. That he is permanent resident of Delhi. That his widow mother is living alone. That she is suffering from various ailments and undergoing treatment from hospital. That she is diagnosed with T.B. also. As such, presence of accused is required to take care of her mother and get her treated. It is further stated that due to pandemic condition trial may take longer time to complete. As such, it is prayed that he be released on interim bail for 45 days.
6. On the other hand, a detailed reply dated 27.08.2020 filed by IO. It is further argued by learned Addl. PP for the state that present offence is very serious in nature and offences charged against the accused are punishable upto imprisonment for life. It is stated that his interim bail application was recently rejected on 01.07.2020.

7. The type of cases/offences with which accused is charged are discussed by Hon'ble High Court in its meeting dated 18.04.2020. For the present type of offences, a relaxed criteria for interim bail is recommended by Hon'ble High Court on such date but it was further subject to such accused is suffering from HIV, cancer, chronic kidney dysfunction (requiring dialysis), Hepatitis B or C, Ashtma and T.B.

8. It is not the case of accused that he himself is suffering from any of the disease. As such, the case of the present accused does not fall under the relaxed criteria given by the Hon'ble High Court.

9. Even otherwise on merit, although mother of the accused is found to be suffering from certain medical condition and require treatment for the same, but this court do not find the ground on merit stated by the accused sufficient to admit him to interim bail. Further, it is not the case that he is or anybody in his barrack is suffering from corona virus. Further, offence is very serious in nature. As such, this court is not inclined to grant interim bail to the present accused. With these observations, present interim bail application is dismissed.

10. Counsel for accused/applicant is at liberty to collect the order through electronic mode. *Copy of this order be sent to Jail Superintendent concerned through electronic mode.*

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
05.09.2020.

INTERIM BAIL APPLICATION

State Vs. Ankit Etc.
(APPLICATION OF GAUTAM)
FIR No.:70/2019
PS: Sarai Rohilla Railway Station
U/S: 302, 34 IPC

05.09.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Hari Kishan, learned LAC counsel for Accused Gautam
through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Vide this order, interim bail application dated 05.08.2020 moved through counsel by applicant/accused Gautam is disposed of.
3. Reply filed by IO already. Copy of the same already supplied to counsel for accused.
4. Arguments heard.
5. It is argued on behalf of the accused that he is in JC since October, 2019. That he is falsely implicated in the present case. That he is not named clearly in the FIR. That two co-accused who are JCL are already granted regular bail by learned Juvenile Board. That his father is not well and getting treatment from DDU hospital and his mother is not in a position to take care of the father and to take him to the hospital. As such, presence of accused is required for medical treatment of the father. Even otherwise, it is stated that due to pandemic condition, family is in financial crises. It is further stated that earlier he was granted custody parole for one day to attend the marriage of his sister. It is further claimed that he did not move any other interim application thereafter so far except the present application. Further, it is stated that although concerned IO is claiming involvement of present accused in other criminal cases, but no steps taken to investigate further role of the accused in so called other

cases. As such, it is prayed that he be granted interim bail for 45 days.

6. On the other hand, a reply is filed by SI Ramvir Singh. It is argued by the State that offence is serious in nature under section 302 IPC and there are specific allegations against accused. It is stated that present accused is a hard core criminal. That if he is granted interim bail then he is likely to commit similar type of offences. That co-accused who were granted regular bail were juvenile only. The medical documents of the father of the accused are verified by the IO. As such present interim bail application is opposed.

7. Accused is charged with offence u/s 302 IPC which has a minimum punishment for life imprisonment. Further, on perusal of record, it is revealed that earlier he moved an interim bail application during lock-down period only on the ground his mother is seriously ill and vide reasoned order dated 14.05.2020. Same was rejected by the learned Bail Duty Sessions court. Such fact is not disclosed in the present interim bail application or during argument today. Even otherwise, having regard to the nature of the offence, role assigned to the present accused and the stage of the case, this court do not find sufficient ground to grant interim bail to the present accused. With these observations, present application is dismissed.

8. **Copy of this order be sent to Jail Superintendent concerned through electronic mode. Copy of this order be also provided to counsel for applicant through electronic mode.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
05.09.2020

Bail Bond

**State v. Varun Tyagi
(BAIL BOND OF VIKAS KAUSHIK @ SUNNY)**

FIR No. 524/2014

PS: Burari

**U/S: 364,302,201,120B, 34 IPC &
25,27,54,59 Arms Act**

05.09.2020

**This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03,
Central, THC.**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Mukesh Kumar, Ld. counsel for the applicant through VC.

Report dated 04.09.2020 filed by HC Ct. Kapil Rana duly forwarded by SHO concerned regarding Bail Bond verification of the surety Pradeep Kaushik and Manoj Kaushik. As per such report, their addresses were found correct.

Further, their respective security/vehicle was also verified by Transport Authority. In view of such report, such Bail Bond is accepted. Original RC of said vehicle be retained on record and an acknowledgment in this regard by given to both the sureties for their record. Release warrant be prepared accordingly.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

EXTENSION OF BAIL

**State v. Sunil @ Kalu
(Extension of Bail of Ravi Dhika)
FIR No. 303/2014
PS: Subzi Mandi
U/S: 302/307/120B IPC**

05.09.2020

**This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03,
Central, THC.**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Sanjay Kumar Tiwari, Ld. counsel for the applicant through VC.

An application for extension of interim bail filed.

An order by this court dated 17.07.2020 is already made and thereafter Hon'ble
High Court has extended interim bail vide order dated 24.08.2020 till 31.10.2020.

As such, there is no need to pass specific order in the present application.

Same is disposed of accordingly.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

EXTENSION OF BAIL

**State v. Sunil @ Kalu
(Extension of Bail of Vikrant Sagar)
FIR No. 303/2014
PS: Subzi Mandi
U/S: 302/307/120B IPC**

05.09.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Sanjay Kumar Tiwari, Ld. counsel for the applicant through VC.

An application for extension of interim bail filed.

On perusal of record, it is revealed that interim bail to the present accused Vikrant Sagar was granted by Hon'ble High Court vide order dated 17.07.2020. As such, extension of such interim bail cannot be entertained by this court which is subordinate to Hon'ble High Court.

With these observations, present application is disposed of.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

ANTICIPATORY BAIL OF MOHIT

**State v. Inderjeet @ Rahul
(Anticipatory Bail of Mohit)
FIR No. 19/2019
PS: Timarpur
U/S: 223,341,308,34 IPC**

05.09.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Alamine, Ld. counsel for the applicant Mohit through VC.

Present application is for anticipatory bail on behalf of accused Mohit.

Put up for reply by the IO including regarding medical condition of the accused. Further, put up for arguments regarding consequences of non-mentioning of previous anticipatory bail application in the present bail application. Although same are disclosed only during submissions made in court today when specific questions put up by the court in this regard.

Put up on 10.09.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

At 12.10 pm

At this stage, at request of counsel for accused/applicant Mohit, present application is dismissed as withdrawn with liberty to file afresh. Same is disposed of accordingly.

Earlier date 10.09.2020 stands cancelled.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

EXTENSION OF INTERIM BAIL

**State v. Abid Etc .
(Extension of Interim Bail of Adil)
FIR No. 167/2020
PS: Nabi Karim
U/S: 392/397307/120B IPC**

EXTENSION OF INTERIM BAIL

**State v. Abid etc.
(Extension of Bail of Adil)
FIR No. 167/2020
PS: Nabi Karim
U/S: 392,397,341 IPC**

05.09.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. A.A. Qureshi, Ld. counsel for the applicant through VC.

An application for extension of interim bail filed.

An order by this court dated 14.07.2020 is already made and thereafter Hon'ble High Court has extended interim bail vide order dated 24.08.2020 till 31.10.2020.

As such, there is no need to pass specific order in the present application.

Same is disposed of accordingly.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

APPLICATION FOR RELEASE OF PERSONAL BOND

**State v. Laddan etc.
FIR No. 83/2020
PS: Kashmere Gate
U/S: 147,148,149,186,353,279,270,436 IPC &
3 of Epidemic Act &
3 PDP Act**

05.09.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Chetanya Puri, Ld. counsel for the applicant through VC.

This is an application for modification of bail bond condition and releasing the accused on personal bond only.

**Put up for reply, if any by the state, arguments an appropriate orders for
10.09.2020.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

APPLICATION FOR RELEASE OF PERSONAL BOND

**State v. Laddan etc.
(APPLICATION OF MUNNA)
FIR No. 83/2020
PS: Kashmere Gate
U/S: 147,148,149,186,353,279,270,436 IPC &
3 of Epidemic Act &
3 PDP Act**

05.09.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Chetanya Puri, Ld. counsel for the applicant through VC.

This is an application for modification of bail bond condition and releasing the accused on personal bond only.

**Put up for reply, if any by the state, arguments an appropriate orders for
10.09.2020.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

SC:27504/16
FIR No: 393/2014
PS: Subzi Mandi
State v. Akhilesh Yadav

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 31.03.2020, 08.05.2020, 06.07.2020.

On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Kapil Yadav, Ld. Counsel for accused no.1 & 2 through VC.
Ms. Sunita Gupta, LAC for accused no.3.
None for complainant.

Put up for arguments in terms of previous order for 17.11.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020

SC:27757/16
FIR No: 02/2014
PS: Kamla Market
State v. Tannu Chawla

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.05.2020 and 06.07.2020.
On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused no.1.
Sh. Shatrughan Singh, LAC for accused no.2.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any ,in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed in terms of previous order 17.11.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

SC:28922/16
FIR No: 276/2016
PS: I.P. Estate
State v. Irfan

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.05.2020 and 06.07.2020.
On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed in terms of previous order 18.11.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

SC:29053/16
FIR No: 305/2016
PS: Sadar Bazar
State v. Vinay

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 06.07.2020.

On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed in terms of previous order 18.11.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020

SC:461/2017
FIR No: 644/2015
PS: Timarpur
State v. Amit Sharma

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 06.07.2020.

On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed in terms of previous order 18.11.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

SC:622/2019
FIR No: 58/2019
PS: Roop Nagar
State v. Vikas

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.05.2020 and 06.07.2020.
On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Both accused are stated to be on regular bail alongwith counsel Sh. K.P. Singh through VC.

Put up for PE in terms of previous order 20.11.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.05.2020 and 06.07.2020.
On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: None for Appellant Asha Dua.
Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

Put up for purpose fixed/arguments in terms of previous order 19.11.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020

CA:180/2019,181/2019,185/2019,186/2019,187/2019
Hitesh Aggarwal v. State & Ors.

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 06.07.2020.

On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: None for Appellant .
Mr. Pawan Kumar, learned Addl.PP for State/respondent no.1 through VC.
Sh. Kunal Kalra, Ld. Counsel for respondent no.2 through VC.

It is stated that certain directions were passed to the Appellant regarding deposit of part of fine/compensation imposed in this case. Same is not complied by the Appellant side to the knowledge of respondent no.2. But in view of the directions passed by Hon'ble High Court, no adverse order is passed against appellant/accused at present. One more opportunity is given to the Appellant to comply with previous order.

Put up for compliance of previous order by Appellant and final arguments on 21.11.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.05.2020 and 06.07.2020.
On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Sh. Anurag Jain, Ld. Counsel for revisionist Alok Gupta.
Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.
None for complainant.

Part submissions heard.

It is stated by learned counsel for revisionist that opportunity was given to the original complainant inter alia explain whether can be heard in present revision petition. In view of the order passed by Hon'ble High Court and the present situation, no adverse order is passed against the complainant today and complainant is given one more opportunity to address arguments in terms of previous order.

Put up for arguments in terms of previous order for 05.10.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020

SC:27410/2016
FIR No: 524/2016
PS: Burari
State v. Varun Dev Tyagi @ Sonu

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 23.03.2020 and 06.07.2020.
On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Mukesh Kumar Sharma,Ld. Counsel for co-accused Vikas Kaushik, who is in JC in the present case at present.
None for other accused.

It is stated that other accused are on bail in this matter.

No adverse order is passed in the interest of justice.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/appropriate orders/appearance of accused for 19.11.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020**

05.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 06.07.2020.

On 06.07.2020, matter was adjourned for 05.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Sh. Punit Vinay, Ld. Counsel for revisionist
None for Respondent no.1 to 5.

It is stated by counsel for revisionist that he wants to address arguments physically.

As such, put up on 19.09.2020 for arguments.

Respondent side is at liberty to join proceedings physically or through VC.

(Naveen Kumar Kashyap)
ASJ-04/Central/05.09.2020